

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.4**  
**IA-390 /2021**  
**in**  
**IB-1632/ ND/2019**

**IN THE MATTER OF:**

Manav Chawla Anr.

Vs.

**Magiv Info Solutions (P) Ltd and Aditya  
Birla Housing Finance**

**....OPERATIONAL CREDITOR**

**..RESPONDENT**

**SECTION**

**U/s 9 IBC, 2016**

**Order delivered on 4.2.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ  
MEMBER (JUDICIAL)  
SHRI NARENDER KUMAR BHOLA  
MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Piyush Singh, Mr. Aditya Parolia, Ms. Aditi Sinha for the  
Petitioners

For the Intervener :

**ORDER**

**New IA-390/2021 :**

Counsel for the Financial Creditor is present. IA No.390/2021 has been filed for the restoration and revival of the main petition, as the issue has been settled by the Apex Court. In terms of the liberty granted by this Tribunal vide Order dated 11.10.2019, The Application is **allowed**. The main petition is restored.

In the meantime, the Counsel for the Financial Creditor is directed to issue fresh notice to the Corporate Debtor by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

The Registry is directed to list IB-1632/ND/2019 on 09<sup>th</sup> March, 2021.

— Sd—

**(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)**

— Sd—

**(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)**

Surjit

4.2.21